

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.115

IB- 709/(ND)/2020

IN THE MATTER OF:

Shikha Garg Partner

Vs.

Micromax Informatics Ltd

...**OPERATIONAL CREDITOR**

... **CORPORATE DEBTOR**

SECTION

U/s 9 IBC code 2016

Order delivered on 14.07.2021

CORAM:

SHRI P.S.N. PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Heard the submissions made by the Counsel for the Operational Creditor as well as Counsel for the Corporate Debtor. Counsel for the Corporate Debtor has prayed for grant of time. A week's time is granted for filing 'Vakalatnama' and two weeks' time is granted for filing reply.

List on 06.9.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

Surjit